

Amendment in Motor Vehicles Act, 1985

4579. SHRIMATI VASANTHI STANLEY: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the Ministry consider amending the Motor Vehicles Act, 1985 considering the fact that India is the topper in road accidents caused by drunken driving; and

(b) whether the Ministry consider drafting a law to deal with death caused by drunken driving as 70 per cent of road accidents are due to drunken driving?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAY (SHRI TUSHAR BHAI CHAUDHARY): (a) and (b) The Government proposes to amend the Motor Vehicles Act, 1988 *inter-alia* to provide for enhanced penalties for driving by a drunken person. The Motor Vehicles (Amendment) Bill, 2012 has already been passed by Rajya Sabha on 08.05.2012.

NH in Kerala under Hot Scheme

4580. SHRI K.N. BALAGOPAL: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) Whether any portion of the National Highways in Kerala is completed under Built, Operate and Transfer Scheme;

(b) if so, the details thereof;

(c) the cost per kilometer and the cost per project; and

(d) the expected collection per year in these projects?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI JITIN PRASADA): (a) and (b) Yes Sir. The section of NH-47 from km. 270.00 to km. 342.00 of Thrissur-Angamaly-Edapally was completed on BOT (Toll) by M/s Guruvayoor Expressway Ltd. in December 2011.

(c) The construction cost is Rs. 4.786/- crore per km and the estimated cost of the project is Rs. 312.54 crores.

(d) The tolling of the project has started from 9th February 2012 and toll collection upto April 2012 is given as under:

February 2012	Rs. 3,77,73,927/-
March 2012	Rs. 4,48,89,586/-
April 2012	Rs. 3,94,88,998/-